

HIGH COURT OF JAMMU AND KASHMIR AT JAMMU
(Office of the Registrar Judicial, Jammu)

No. 36/RJ/19

ORDER

Dated: 5-3-19

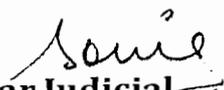
In continuation to this office Order No. 18/RJ/19 dated 1.02.2019 whereby pursuant to the resolution dated 30.01.2019 adopted by the "Hon'ble Committee for allotment of Chambers to the Advocates of Jammu Wing of the High Court, the Allottee Advocates (Main Allottees) of Lawyers' Chambers were directed to clear their outstanding dues in respect of the chambers allotted to them, the time for clearing the outstanding dues by the concerned Allottee Advocates who have yet not cleared their rent dues, is hereby extended further by 02 weeks till 18.03.2019. In the event of any Allottee Advocates failing to clear his/her respective dues within the stipulated extended period, the matter shall be placed before Hon'ble Committee of Judges, for further necessary action.

The instant notice shall be treated as final.


(Sonia Gupta)
Registrar Judicial

Copy to the:-

1. Principal Secretary to the Hon'ble Chief Justice, High Court of Jammu and Kashmir, for information.
2. Secretary to Hon'ble Mr. Justice _____
for kind information of their Lordship.
3. Registrar General, High Court of J&K, Jammu, for information.
4. President, J&K High Court Bar Association, Jammu, for information.
5. Secretary, J&K High Court Bar Association, Jammu for information.
6. I/NIC, High Court of J&K, for information and with the request to upload the same on the High Court Website tod'ay itself.
7. Accounts Officer, High Court Wing, Jammu for information.


Registrar Judicial